

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.57/2006

Wednesday this the 15th day of February 2006.

CORAM:

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

P.Gopalakrishnan,
Fitter General Mechanic Highly Skilled,
Office of the Garrison Engineer (Air Force)
Military Engineering Service,
Trivandrum-31. Applicant

(By Advocate Shri P.K.Madhusoodhanan)

vs.

1. Union of India, represented by its Secretary, Ministry of Defence, New Delhi.
2. Chief Engineer, Head Quarters, Southern Command, Pune-1.
3. The Command Works Engineer (Air Force) Military Engineering Service, Thirumala (P.O.), Trivandrum-6.
4. Garrison Engineer (Air Force), Military Engineering Service, Trivandrum. Respondents

(By Advocate Smt. Mariam Mathai, ACGSC)

The Application having been heard on 15.2.2006
the Tribunal on the same day delivered the following

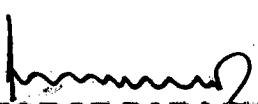
ORDER

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN

When the matter came up before the Bench, learned counsel for the applicant submitted that the applicant has made a representation on 6.2.06, which is under the consideration of the respondents. Hence, he would like to withdraw the O.A. Permission is granted.

2. O.A. is dismissed as withdrawn with liberty to the applicant to approach the Tribunal, if there is any further grievance.

Dated the 15th February, 2006.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHINAIR
VICE CHAIRMAN